## CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Original Application.No.155/2009
Dated the 4th day of January, 2010

CORAM:

HON'BLE Dr K B S RAJAN, JUDICIAL MEMBER HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER

J Ambikutty, Binder Gr.II, Government Press, Minicoy, Union Territory of Lakshadweep, residing at Q.95/3, Government Quarter, Minicoy.

**Applicant** 

By Advocate Mr. M.R. Hariraj

V/s

- 1 Union of India, represented by the Secretary to Government of India, Ministry of Home Affairs, New Delhi.
- 2 The Administrator, Union Territory of Lakshadweep, Kavaratti
- The Secretary (Printing and Stationary)
  Union Territory of Lakshadweep,
  Kavaratti. ... Respondents

By Advocate Mr S Radhakrishnan

This application having been heard on 4th January, 2010, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Dr K.B.S.RAJAN, Judicial Member

As the DOP&T has clarified that the applicant is entitled for grant of 1st ACP w.e.f. 9.8.1999 to the Lakshadweep Administration vide letter

b

dated 10.9.2009, this OA can be closed with a direction that further action for grant of ACP and consequential benefits thereof will be taken immediately by respondents and payment made to the applicant within one month from the date of communication of this order.

Accordingly, OA is disposed of. No costs.

K NOORJEHAN ADMINISTRATIVE MEMBER

KBS RAJAN JUDICIAL MEMBER

abp.